

Red Fort, Delhi

908. Shri Sambandam: Will the Minister of Education and Scientific Research be pleased to state:

(a) the progress so far made in the repairs of Red Fort, Delhi; and

(b) the amount spent for its repairs since 1952, year-wise?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) A statement showing the progress made in the repairs to the Red Fort, is placed on the Table of the House. [See Appendix II, annexure No. 160.]

(b) Year	Amount spent.
1952-53	.. 25,833
1953-54	.. 16,761
1954-55	.. 10,289
1955-56	.. 11,578
1956-57	.. 28,260
1957-58	2,000
	Approximately (upto Nov 1957).

Excavations at Kaveripoompattinam

909. Shri Sambandam: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether the excavation work of Kaveripoompattinam in Mayuram taluk, Tanjore district, Madras State, has been commenced by the Department of Archaeology;

(b) if not the reasons therefor; and

(c) when the same is likely to be commenced?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) Only surface exploration, preparatory to excavations, was carried out at Kaveripoompattinam.

(b) Deep excavation work was not taken in hand as the results obtained from surface exploration were not favourable for undertaking such work on land and it is not practicable to excavate below the sea.

(c) Does not arise.

Assistant Commissioners for Scheduled Castes and Scheduled Tribes

910. Shri Siddiah: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1408 on the 9th September, 1957 and state:

(a) how many vacancies of Assistant Commissioners were there when the Union Public Service Commission called for applications in July, 1957 and how many were advertised to be filled up

(b) whether any appointments were made before the selection by the Union Public Service Commission;

(c) if so, when and the reasons therefor;

(d) whether Government propose to recruit to each State only those who know the regional language of that State and who belong either to the Scheduled Castes or Scheduled Tribes; and

(e) if not, the reasons therefor?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) There were 8 vacancies out of which only 4 were advertised as efforts were being made to get suitable officers from the States for the remaining posts. The Union Public Service Commission have since been asked to recommend eight names instead of four.

(b) and (c) Yes Four such appointments were made, on the 15th April, 18th and 21st September and 21st November, 1957. Two of them were by deputation of officers from the States. The other two were of suitable non-officials and the appointments were on a temporary basis for a period of one year.

(d) and (e). Knowledge of more than one regional language and of one or two tribal dialects has been laid down as one of the desirable qualifications for these posts. The Union Public Service Commission have also been asked to give preference to

Scheduled Castes and Scheduled Tribes candidates, other things being equal

आदिमजाति लोगों के लिये बहुप्रयोजनीय परियोजनायें

६११ श्री मन्सूबन राव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) आंध्र प्रदेश के तेलगाना क्षेत्र में आदिम जाति लोगों के हित के लिये कितनी बहुप्रयोजनीय परियोजनायें चल रही हैं ,

(ख) द्वितीय पंच वर्षीय योजना काल में इस क्षेत्र में अब और कितनी परियोजनाएँ प्रारम्भ करने का विचार है ;

(ग) प्रस्तावित परियोजनाओं के ठीक ठीक स्थान के बारे में क्या किन्हीं ठोस प्रस्तावों को अन्तिम रूप दिया गया है , और

(घ) यदि हाँ, तो हम का ख़ौरा क्या है ?

गृह-कार्य उपमंत्री (श्रीमती आल्खा) :

(क) दो ।

(ख) द्वितीय पंच वर्षीय योजना काल में इस क्षेत्र में कोई और परियोजनायें प्रार-भ नहीं की जायेंगी ।

(ग) तथा (घ) प्रश्न ही नहीं उठते ।

RE: MOTION FOR ADJOURNMENT

12 hrs.

Mr. Speaker: The House will now take up . . .

Shri Anthony Pillai (Madras North): Sir, I rise to a point of order. I gave notice of an adjournment motion with regard to the threatened strike in the Hindustan Aircraft factory. May I know whether you are admitting that adjournment motion?

Mr. Speaker: I would like to repeat one thing for consideration and adoption by hon. Members. This hon. Member has given a notice relating to some strike which has been going on or threatened for three years since 1954 in the Hindustan Aircraft Factory. He has asked the question as to why Government has not settled that matter. Therefore, he has said, it is a matter of urgent importance. I refuse to accept that a matter which has been pending since 1954 is of such an urgent nature that further business of this House today ought to be stopped and preference given to this. I do not deny there may be other methods but adjournment motion is not the method. I ruled this out.

Now, the hon Member wants to raise it here evidently to satisfy these people. He can tell them so, and he thinks it is enough if he raises it on the floor of this House. I do not want that any hon. Member should bring up an adjournment motion which I have already disallowed. If he feels that there are legitimate grounds for me to change my opinion, I shall bring it up the next day if during the day he satisfies me that my original opinion was wrong.

I communicated this, and as if nothing has been done he gets up and says: "I want to know what has happened." What happened was that I disallowed it and also sent it for his information. I am really sorry that hon. Members should make light of the time of the House. Every minute we are spending hundreds of rupees so far as the House is concerned. Let us get through the work quickly.

Shri Anthony Pillai: Sir, on a point of explanation

Mr. Speaker: There is no point of order nor any point of explanation in this

Shri Anthony Pillai: Sir, if I may be permitted to make a remark, the point that I raised is this. Apart from the threatened hunger-strike, the dispute is governed by the Industrial Disputes Act the Government is